

[Shri A. M. Thomas]

Library. See No. LT-1070/58].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

Shri A. M. Thomas: Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of each of the following notifications:—

- (1) G.S.R. No. 833 dated the 19th September, 1958.
- (2) G.S.R. No. 886 dated the 4th October, 1958 making certain further amendment to the Manipur Foodgrains (Movement) Control Order, 1956.
- (3) G.S.R. No. 972 dated the 15th October, 1958 making certain further amendments to the Calcutta Wheat (Movement Control) Order, 1956.
- (4) G.S.R. No. 973 dated the 15th October, 1958 making certain amendments to the Rice (Northern Zone) Movement Control Order, 1958.
- (5) G.S.R. No. 1009 dated the 25th October, 1958 making certain further amendments to the Bihar Foodgrains (Export Control) Order, 1957.
- (6) G.S.R. No. 1030 dated the 1st November, 1958.
- (7) G.S.R. No. 1040 dated the 29th October, 1958 making certain further amendments to the Rice and Paddy (West Bengal) Second Price Control Order, 1958.
- (8) G.S.R. No. 1049 dated the 1st November, 1958.
- (9) G.S.R. No. 1050 dated the 1st November, 1958 containing the West Bengal Wheat (Export Control) Order, 1958.
- (10) G.S.R. No. 1061 dated the 1st November, 1958 containing

the Imported Foodgrains (Prohibition of Unauthorised Sale) Order, 1958.

- (11) G.S.R. No. 1052 dated the 4th November, 1958 making certain further amendment to the Rice (Southern Zone) Movement Control Order, 1957.
- (12) G.S.R. No. 1085 dated the 15th November, 1958 containing the Delhi Roller Flour Mills (Atta Price Control) Order, 1958.
- (13) G.S.R. No. 1086 dated the 15th November, 1958 containing the Rajasthan Bajra (Prohibition of Export) Order, 1958.
- (14) G.S.R. No. 1087 dated the 15th November, 1958 making certain amendments to the Rice (Southern Zone) Movement Control Order, 1957.
- (15) G.S.R. No. 1090 dated the 17th November, 1958 containing the Rice (Madhya Pradesh) Price Control Order, 1958. [Placed in Library. See No. LT-1080/58].

12.03 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December, 1958, agreed without any amendment to the High Court Judges (Conditions of Service) Amendment Bill, 1958.

which was passed by the Lok Sabha at its sitting held on the 17th November, 1958.'

- (ii) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December, 1958, agreed without any amendment to the Poisons (Amendment) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 19th November, 1958.'
- (iii) 'In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Workmen's Compensation (Amendment) Bill, 1958, which has been passed by the Rajya Sabha at its sitting held on the 27th November, 1958.'

12.03½ hrs.

**BILL PASSED BY RAJYA SABHA
LAID ON THE TABLE**

Secretary: Sir, I beg to lay on the Table of the House the Workmen's Compensation (Amendment) Bill, 1958, as passed by Rajya Sabha.

12.03½ hrs.

**PETITION RE: REALISATION OF
LOANS FROM DISPLACED PER-
SONS IN TRIPURA**

Shri Dasaratha Deb (Tripura): Sir, I beg to present a petition signed by 2,853 displaced persons in Tripura regarding realisation of loans from them.

12.04 hrs.

**MOTION RE: PRESENT TRENDS IN
THE EXPORT TRADE—contd.**

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Lal Bahadur Shastri on the 3rd December, 1958, namely:—

"That the present trends in the export trade of India and the state of the textile industry which contributes materially to that trade, be taken into consideration."

Shri Ramji Verma will kindly resume his speech.

Shri Tangamani (Madurai): Sir, for this particular motion 6 hours were allotted. Yesterday, when it was taken up, the hon. Deputy-Speaker was pleased to observe that the time may be extended.

Shri Raghunath Singh (Varanasi): Sir, at least two hours more are required for this very important discussion.

Shri A. C. Guha (Barasat): If the hon. Minister makes his reply tomorrow morning, the whole of the day may be utilised for speeches by other hon. Members.

Mr. Speaker: Let hon. Members be prepared to sit up as long as possible today. We have four hours; I will extend it by one hour. Up to five let us go on with this.

श्री ए० ए० वर्मा : (निमाड़) : श्रीमान्, शासन की सहायता के लिये और सदन की जानकारी के लिए मैं कुछ सुझाव रखना चाहता हूँ। उनकी कल मैंने अपने भाषण में शुरुआत की थी।

आज हमारे सामने फारिन एक्सचेंज प्राप्त करने के लिए निर्यात करने का और निर्यात करने के लिए उत्पादन बढ़ाने का